

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

464/2012

IN THE MATTER OF:

Wacker Silicones Ltd.

.... Applicant/petitioner

Vs.

McCoy Silicnes Ltd.

.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code

Order delivered on 31.08.2018

Coram:

Smt. INA MALHOTRA

Hon'ble Member (Judicial)

Sh. S. K. MOHAPATRA,

Hon'ble Member (Technical)

PRESENTS:-

For the Petitioner/Applicant:

For the Respondent(s):

ORDER

A request for adjournment has again been made on behalf of the operational creditor. Accordingly, hearing is deferred to 04.10.2018.

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

Sd/-

(INA MALHOTRA)
MEMBER (JUDICIAL)

31.08.2018
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